

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No. 01 OF 2023 (SZ)

IN THE MATTER OF

Chandrasekarapuram Panchayat

Rasipuram Taluk,

Namakkal District

...Applicant(s)

Versus

Rasipuram Municipality,

Rasipuram Taluk and post,

Namakkal District and others

...Respondent(s)

**STATUS REPLY FILED ON BEHALF OF THE 3rd RESPONDENT BY THE 1st
RESPONDENT**



Through

Dr. D. Shanmuganathan

Standing Counsel

National Green Tribunal

Southern Zone

BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI

Original Application No. 1 of 2023 (SZ)

IN THE MATTER OF

Chandrasekarapuram Panchayat
Rep by its President K. Palanivel
S/o KomaliKaruppan,
CHandrasekarapuram Village and Post,
Rasipuram Taluk, Namakkal District

...Applicant

Versus

Rasipuram Municipality,
By its commissioner,
Rasipuram Taluk& Post,
Namakkal District- 637 008

... Respondent

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BEFORE THE NATIONAL GREEN TRIBUNAL,

SOUTHERN ZONE, CHENNAI

Original Application No. 1 of 2023 (SZ)

IN THE MATTER OF

Chandrasekarapuram Panchayat
Rep by its President K. Palanivel
S/o Komali Karuppan,
CHandrasekarapuram Village and Post,
Rasipuram Taluk, Namakkal District

...Applicant

Versus

1. Rasipuram Municipality,
By its commissioner,
Rasipuram Taluk & Post,
Namakkal District- 637 4008
2. Tamil Nadu Pollution Control Board,
by its District Environmental Engineer,
District Collectorate Office,
Namakkal District- 637 003
3. The District Collector,
District Collectorate Office,
Namakkal District- 637 003
4. Rasipuram Panchayat Union,
By its Block Development Officer
Rasipuram Taluk & Post,
Namakkal District- 637 408

...Respondents

STATUS REPORT FILED ON BEHALF OF THE 3rd RESPONDENT

I, D V Subhashini, D/o Vadivel, aged about 25 years discharging my duties as Commissioner, Rasipuram Municipality, Rasipuram, do hereby solemnly affirm and sincerely state as follows:

1. I am submitting this report with the regard to reliefs sought in the present Application.

2. It is submitted that the Applicant filed in the present Application With regard to the alleged mixing of the sewage Water in the Thattankuttai Lake for Mixing of Underground Drainage system hereinafter referred to as UGD Water in Thattankuttai Lake.
3. It is submitted that the grey water outlet of 6000 house hold has been connected to UGD system and some house hold yet connect to the UGD system as on date it drains into normal drain system and it is formulated under the system through single UGD Channel. Thus, UGD has been routed to STP plant through the system and it has been accumulated in the collection point. To treat the grey water in STP we had requested our consultant to prepare a DPR to treat the drainage water and to forward the regulated water to STP as per the norms. After this Interception and diversion method the drain water will be regulated to nominal content of sludge as per the regulation of UGD water and it will be forwarded to STP.
4. It is submitted that the Process of collection of Drain water through a single system has been tendered and work order in ROC. No.2647/2023/E2 has been issued to the contractor M/s R.Shahitha, Rasipuram on 06.07.2023 to execute the work on high priority.
5. It is submitted that the contractor has started to execute the construction and it will be completed as per the Work order as soon as possible. Underground Sewerage System for the Rasipuram Municipal areawas started in the year 2013 by the issue of G.O. D No 492 MA & WS department dated 19-09-2013. The Technical sanction was given on 25-07-2014 for the project at an estimate of Rs. 5514.00 Lakhs. Work order was issued on 30-03-2015 to the Contractor M/s VVV Constructions Pvt Ltd, Nesapakkam, Chennai.
6. It is humbly submitted that as per the work order the completion of the work is on 31-03-2021 for the 6 Nos of Lifting Stations and one Sewage Treatment Plant. The total town has been divided into 6 zones and the STP collection system was completed on the following dated for the respective Zones. As per the work order and the contract, the period of maintenance by the contractor is 5 years from 01-11-2021 in respect of Zones IV, V and

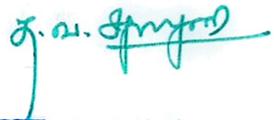
VI and from 01-04-2021 for Zones I, II, III and V(a) and the STP and the collection system, Lifting Stations and Sewage Treatment Plant maintained by TWAD.

7. It is submitted that According to the design, the total number of House service Connections is 16,879 in the Rasipuram town. The work of providing the connection is going on and the said work has now crossed 6000 numbers as on date. The complete household connection will be covered as soon as possible.
8. It is further submitted that as per the consent and the design of the UGSS(Under Ground Sewage System), the treated water from the STP is to be discharged on the downstream of the Thattankuttai lake and the required infrastructure has already been created and the presently the treated sewage is being discharged in the downstream of the Lake and it is not reaching the Lake as alleged by the Applicant .The discharged pipeline system has been originally executed by TWAD as per the initial consent of the TNPCB. Now they are taking all necessary step to increase the 450m length of pipe to outlet of Lake as per norms. It is submitted that the STP has been created with the proper Consents received from the TNPCB with CTE and CTO's obtained periodically for the STP.
9. It is therefore prayed that the Honourable Tribunal may be pleased to close the O.A. NO 1 of 2023 and thus render Justice.


COMMISSIONER,
RASIPURAM MUNICIPALITY.

VERIFICATION

I, D. V. Subhashini, D/o Vadivel aged about 25 years, working as the Commissioner, Rasipuram Municipality, filing on behalf of the 3rd Respondent, do hereby verify that the contents of above Paragraphs are true to the best of my knowledge and are believed to be true on legal advice and that I have not suppressed any material fact. Verified at Rasipuram on this the 17.08.2023

Signature 
With seal: 

BY REGD.POST WITH A.D.



Western Region Code No. 042. E.Mail : cewr@dataone.in
Phone No. 0422- 2447734 Fax No. 0422-2438648

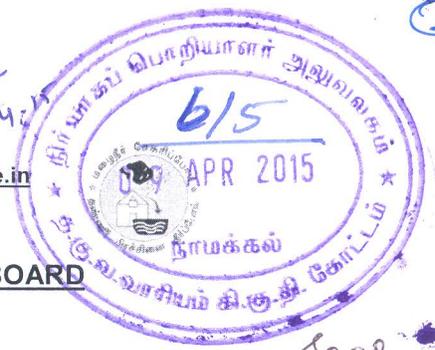
TAMILNADU WATER SUPPLY & DRAINAGE BOARD

From

Er. P. Veeravijayan, B.E.,
Chief Engineer, TWAD Board,
30, Bharathi Park Road,
Siruvani Nagar, Coimbatore-641043.

To

M/s. VVV Construction Private Ltd.,
HO New No. 14,
Pillaiyar Koil Street Extension
Annai Sathya Nagar Main Road,
Nesapakkam, Chennai-600 078.
FAX No. (044) 23715784.



Letter No. F.Rasipuram UGSS /DO(T2)/CE/CBE/2014/Dated 30.3.2015

Gentleman,

Sub: Providing UGSS to Rasipuram Municipality in Namakkal District including paid maintenance for a period of five years – Tender approved – Work order issued – Regarding.

- Ref:1) Your Tender Technical Bid opened on 10.9.2014 and Price Bid opened on 27.11.2014
2) Your negotiation letter Dt.15.12.2014,18.02.2015,20.02.2015
3) B.P. Ms.No. 13 (COM Wing), Dated 26.03.2015
4) Managing Director, TWAD Board, Chennai Letter No.F.41084/SDO.IV/COM/2014/Dated 26.03.2015

For and on behalf of TWAD Board, your tender with Joint Venture M/S.Enviro Technologies INC ,Chennai for the above work for a total negotiated value of Rs. 49,19,49,405 /- (Rupees Forty Nine Crore, Nineteen Lakhs, Forty Nine Thousand Four Hundred and Five only) at (+) 15.94% excess over the departmental value of Rs. 42,43,13,845/- based on the TWAD Board Schedule of Rates for the year 2014-2015 is accepted subject to the following conditions.

1. TAXES AND DUTIES:

The rates accepted are includes all taxes whichever applicable and including Excise duty which are applicable till the completion of the entire work as per contract for finished work at site.

:2:

2. PERIOD OF COMPLETION

The entire work under the scope of this contract should be completed within(24) Twenty Four months for construction and Six months for trial run from the twenty eighth day of issue of this work order without fail and the scheme will be maintained for Five year. (Paid maintenance).

3. PERFORMANCE SECURITY / ADDITIONAL SECURITY:

As per Clause 34.1 of instructions to bidders of "Bid documents" , you are requested to remit Performance Security of Rs. 2,45,97,500/- (Rupees Two Crore, Forty Five Lakhs, Ninety Seven Thousand and Five Hundred only) within 28 days from the date of this work order in the form of National Savings Certificate / Post Office Savings Deposit Account purchased within the State of Tamilnadu and pledged in favour of the Executive Engineer, TWAD Board, RWS Division, Namakkal or produce unconditional and irrevocable Bank guarantee in the specified form approved by the Board issued by any one of the branches of "Nationalised Bank (or) Scheduled Bank" within the State of Tamilnadu.

If you prefer to produce Bank guarantee, the Bank guarantee towards Performance Security should be valid covering the defects liability period upto 30.11.2022 for the above amount. Any further extension of time for the completion of work is expected beyond the above said date, you are bound to extend the Bank Guarantee for the extended period also to be covered for the said amount.

The Bid Security (i.e. E.M.D.) of Rs.40,00,000/-(Rupees Forty Lakhs only) remitted by you in the form of Bank Guarantee bearing No. 819GOPG142520001, Dated 09.09.2014 issued by Canara Bank,110, GP Road,Chennai-600 002 will be refunded to you after the receipt of Performance security in the form specified by the Board.

4. TECHNICAL STAFF:

As per Clause.10 general conditions of contract of the bid document you should employ the technical staff to the following scale with minimum Qualification.

- i. One Project Manager B.E.(Civil) or equivalent degree with fifteen (15) years experience, One Deputy Project Manager, B.E.(Civil) or equivalent with ten (10) years experience and Two Resident Engineer, B.E.(Civil)/Mechanical/ Electrical or equivalent with five (5) years experience for supervising the work and shall see that all should always at site during working hours, personally checking all items of work and paying extra attention to such work as may demand special attention (eg.) reinforced cement concrete.

Contd...3...

:3:

You are requested to furnish the name, qualification and experience and consent letters of the technical staff proposed to be employed for the above work along with their original certificate, experience certificate for verification and return. You should also send attested XEROX copy of all the above particulars for records.

The Engineers to be employed should not be diverted/utilised in any other works other than this work till the completion of work. The name of the Engineers already engaged for any other work should not find place in your list now to be produced for this work. According to clause 10 of general conditions of contract the penalty is Rs. 25,000/- (Rupees Twenty Five Thousand only) per month per person for non employment of Project Manager, penalty will be levied in case of non-employment of Deputy Project Manager having qualification with degree at Rs.15,000/- (Rupees Fifteen Thousand only) per month per person and non employment of Resident Engineer having qualification with degree at Rs.10,000/- (Rupees Ten Thousand only) per month per person.

5. PROGRAMME SCHEDULE/ RATE OF PROGRESS:

The twenty eighth (28th) day of issue of this work order shall be reckoned as the starting date of the project. The contractor within seven days from the date of signing of the agreement shall submit to the Engineer for approval a programme schedule showing the general methods, arrangements, order and timing for all the activities in the works. An update of the programme shall be a programme showing the actual progress achieved on each activity and the progress to be achieved on the remaining work including any changes to the sequence of activities. The contractor shall submit to the Engineer in charge, for approval an updated programme. The employer reserves the right to approve or reject the updated programme without prejudice to levying of penalty for slow progress.

5. SETTLEMENT OF DISPUTES:

a) Dispute Redressal Committee:

In order to ensure a dispute Redressal mechanism, a Committee headed by the Managing Director /Joint Managing Director and consisting of Engineering Director, TWAD Board and Engineering Director, CMWSS Board as Member, will comprise the "Dispute Redressal Committee" in order to resolve any disputes between the Employer/Engineer-in charge concerned and the contractor.

Contd...4...

:4:

(b) Jurisdiction of Court:

In the event of non settlement of any dispute by the Dispute Redressal Committee arising between the parties hereto in respect of any matter comprised in the contract, the same shall be settled by a competent court having jurisdiction over the place where the contract is awarded and agreement is concluded and by no other court.

7. JOINT VENTURE AGREEMENT:

You are requested to produce the registered Joint Venture Agreement within 28 days from the Work order (or) before concluding the agreement whichever is earlier as per bid condition No.6.5.4.

8. SIGNING OF AGREEMENT:

(a) The contractor along with the performance security, shall deliver a non judicial stamp paper for Rs.100.00 (Rupees One hundred only) purchased at his cost for executing the agreement. On receipt of the performance security and non judicial stamp paper the agreement will be prepared incorporating all terms and conditions.

You may also produce a non judicial stamp paper for the face value of Rs.100.00 (Rupees One hundred only) for drawing Indemnity Bond (in lieu of recovery towards water tightness and structural stability) if you so desire.

(b) The contractor should remit the performance security prescribed above and as in clause 34 of instruction to bidders of the technical bid and sign the agreement in the presence of the Chief Engineer within 28 days from the letter of acceptance

(c) Failure to comply with the above requirements ie. as per 34, 35.1 and 35.2 of instructions to bidders shall constitute a breach of contract, cause for annulment of the award, forfeiture of the bid security and any such other remedy the employer may take under the contract. The performance security is also liable to be forfeited in cases where the contractor fails to carry out the work in accordance with the specifications, terms and conditions of the contract leading to termination of the contract.

9. APPLICABILITY:

All terms, conditions and specifications furnished in your tender opened on 10.09.2014 for the above work and connected correspondences will form part of the agreement for the above work.

Contd...5...

:5:

10. GENERAL:

A Duplicate copy of this work order is enclosed along with this work order which may be resubmitted to this office with your dated signature and seal in token of acceptance of this letter of acceptance by you. Also you are requested to give your concurrence to accept the value arrived by the department for Rs.57,48,46,125.71 /-.

For further details if any required, you may please contact the Executive Engineer, TWAD Board, RWS Division, Namakkal

Encl: Duplicate copy of work order.

Sd.P. Veeravijayan.30.03.2015
Chief Engineer, TWAD Board,
Coimbatore.

Copy submitted to the Managing Director, TWAD Board, Chennai for favour of information.

Copy with a copy of reference 3rd & 4th cited to the Superintending Engineer, TWAD Board, Salem-Namakkal Circle, Salem for information and taking necessary action and for strict adherence. The Superintending Engineer is requested to adhere the instruction communicated in the Managing Director's letter without fail.

Copy with copy of reference 3rd & 4th cited to the Executive Engineer, TWAD Board, RWS Division, Namakkal for information and taking necessary action. The Executive Engineer is requested to adhere the instruction contained therein without fail. The date of handling over of site to the contractor should be reported to this office without fail.

Fed *30/3/15*
Chief Engineer, TWAD Board,
Coimbatore.

30/3/15

இராசிபுரம் நகராட்சி ஆணையாளர் அவர்களது செயல்முறை ஆணை
பிறப்பிப்பவர் : திரு.அசோக்குார்.,

ந.க.எண். 2647/2023/இ2

நாள். 13.07.2023

பொருள் : பணிகள் - இராசிபுரம் நகராட்சி - பாதாள சாக்கடை இணைப்பு வழங்காத வீடுகளிலிருந்து வெளியேறும் கழிவுநீர் - Inturcaption and diversion method மூலம் மாற்று பாதை அமைத்து மழைநீர் வடிகால் அமைக்கும் பணி மேற்கொள்ள - பணி ஆணை வழங்குதல் - தொடர்பாக.

- பார்வை :
1. நகர்மன்ற முன் அனுமதி, நாள் 20.06.2023
 2. இவ்வலுவலக ஒப்பந்தப்புள்ளி அறிவிப்பு ந.க.எண். இ2/2647/23 நாள் 20.06.2023
 3. திரு .ஆர்.ஷாகிதா ஒப்பந்ததாரர் அவர்களின் குறைந்த ஒப்பந்தப்புள்ளி நாள் 03.07.2023
 4. நகர்மன்ற முன் அனுமதி, நாள் 05.07.2023

உஉ

ஆணை :

இராசிபுரம் நகராட்சிக்குட்பட்ட, பாதாள சாக்கடை இணைப்பு வழங்காத வீடுகளிலிருந்து வெளியேறும் கழிவுநீர், Inturcaption and diversion method மூலம் மாற்று பாதை அமைத்து மழைநீர் வடிகால் அமைக்கும் பணி மேற்கொள்ள ரூ. 2,00,000/- மதிப்பீட்டிற்கு பார்வை இரண்டில் காணும் இவ்வலுவலக ஒப்பந்தப்புள்ளி அறிவிப்பில் ஒப்பந்தப்புள்ளி கோரியதில் பார்வை மூன்றில் காணும் தங்களது குறைந்த ஒப்பந்தப்புள்ளியை பார்வை நான்கில் காணும் நகர்மன்ற தீர்மானத்தின்படி ஏற்றுக் கொள்ளப்பட்டு (மதிப்பீட்டைவிட 0.08% குறைவு) கீழ்க்கண்ட நிபந்தனைகளுக்கு உட்பட்டு மேற்கொள்ள இதன் மூலம் அனுமதித்து ஆணையிடப்படுகிறது.

நிபந்தனைகள்

1. பணி ஆணை கிடைக்க பெற்றவுடன் 30 நாட்களுக்குள் பணியினை முடித்துக் கொடுக்க வேண்டும்.
2. ரூ.20/- மதிப்புள்ள முத்திரைதாளில் ஒப்பந்த விதிகளுக்கு உட்பட்டு ஒப்பந்தப் பத்திரம் எழுதி கொடுக்க வேண்டும்.
3. பணிகள் துவங்கப்படும் முன்னர் மற்றும் ஆரம்ப நிலை, முடிவு நிலை ஆகியவற்றிற்கான புகைப்படம் அளித்தல் வேண்டும்.
4. பொறியாளர் பார்வையிட்டு, சான்றளித்த பின்னரே பணிக்கான பில் பட்டியல் வழங்கப்படும்.

பெறுநர் :

திரு . ஆர்.ஷாகிதா ஒப்பந்ததாரர்,

நகல் : உதவிப் பொறியாளர் மற்றும் பொறியாளர், இராசிபுரம் நகராட்சி.

o/c
ஆணையாளர்
இராசிபுரம் நகராட்சி
5/7/23 R. J. J. J.
5/7/23
உ. அ. அ.



**TAMIL NADU POLLUTION CONTROL BOARD
FORM-I**

Application for consent under section 21 of the Air (Prevention and Control of Pollution) Act 1981, as amended (Central Act 14 of 1981)

(See rule 7 of Tamil Nadu Air (Prevention and Control of Pollution) Rules, 1983)

(To be submitted in Duplicate)

1. [a] Full Name of the applicant : R Ashokkumar
(Occupier of the unit)
- [b] Designation : The Commissioner
- [c] Office address with pin code : S.F.No.2/2,2/3 (P) & 2/4 (P),
Rasipuram Village, Rasipuram Taluk
and Namakkal District.,637408
- [d] Factory address with pin code : S.F.No.2/2,2/3 (P) & 2/4 (P),
Rasipuram Village, Rasipuram Taluk
and Namakkal District.,637408
- [e] Phone no. with STD code : -
- [f] Fax no. with STD code : -
- [g] Email Id : eepfslm@gmail.com
- [h] Website address :
- [i] Mobile No. : 9865909098
2. Full Name of the Unit : RASIPURAM STP
3. Location of the unit :
- [a] Survey No/TS No : 2/2,2/3 (P) & 2/4 (P)
- [b] Village/Town : RASIPURAM
- [c] Taluk : RASIPURAM
- [d] District : Namakkal
4. Local body Name & Type : RASIPURAM Municipality
5. Land Status : Owned
- Extent of land (in Hectares) :
- [a] Total : 2.25
- [b] Build up area : 0.40
- [c] Solid waste Storage/Disposal area : 1.50
- [d] Green Belt/Irrigation area : 0.05
- [e] Vacant area {a-(b+c+d)} : 0.3
6. Details of raw materials used :

SL.No.	Name of the raw material	Quantity	Unit	Principal Use
1.	Sewage and Sullage	6.96	MLD	for treatment

7. Details of fuel used :

SL.No.	Name of fuel	Points of use	Quantity in T/d	Calorific Value	Ash Content	Sulphur Content
1.	Diesel	DG set - 250 KVA	0.5			

8. Details of products manufactured :

SL.No.	Name of the product	Quantity	Unit	End Use
Products				
1.	Treatment of Sewage (Sewage Treatment Plant)	6.96	MLD	Discharge d at the outlet point of Thatankuttai Lake
By Products				
Intermediate Products				

9. Manufacturing Process :

Raw Sewage connected from houses will be carried in a collection sewer network and treated in the sewage treatment plant where it is treated by Modified Activated Sludge Process. The final effluent will be disposed in Thattankuttai Aeri

10. No. of Employees working per day : 10
(including contract workers)

11. Date of commissioning : 22/11/2019

12. (a) Details of Point source emission with stacks :

SL.No.	Stack No	Source	Control Measures	Top dimension	Height above GL	Material of Construction	Exit Gas Velocity	Exit Gas Temp	Max Discharge
1.	01	DG Set-250 KVA	Acoustic enclosures with stack	0.23	6.0	MS			

12. (b) Details of Fugitive or Noise emission :

SL.No.	Source of Fugitive or Noise emission	Type of emission	Pollution Control Measures	Capacity in HP
1.	DG Set-250 KVA-1 No	Noise	Acoustic Enclosure	

13. Total Gross Fixed Assets (GFA) (Rs. in Lakhs) : 561.52

14. Cost of Air Pollution Control Measures (Rs. in Lakhs) : 0.39

15. Details of habitation: (All the habitation located within 1KM radius of the unit) :

SL.No.	Name of habitation	Distance in Kms	Population
1.	Rasipuram	0	60500

16. [a] Name of the nearby Roadways : SH-79, Rasipuram - Attur Road
 [b] Distance from the site in Kms : 2.3
17. [a] Land use classification of the site : Non-Planned Area
 [b] Authority which classified the land use : D T C P
18. Name and distance of the sensitive area like places of Archeological importance, National Park, Wild Life World Sanctuary, Marine National Park, Mangrove Forests, Reserved Forests, Marsh Lands if any located within 10 KM radius of the unit : No
19. Is the unit is located within 1 Km from marine coastal area (sea, estuaries, back waters) : NO
 If yes please mention the distance from the unit (In Meter) :
20. Name and address of all Directors/Partners :

SL.No.	Name of Partner	Designation	Address
1.	Chandrasekar	Commissioner	Rasipuram Municipality, No.6/72, Bharathidhasan Salai, Rasipuram, Namakkal

List of Documents as per rule:-

1. The latest Audited Balance Sheet/Auditor certificate showing the Gross Fixed Assets (GFA) without depreciation of the unit in the prescribed format. Audited balance sheet is compulsory for all large and medium scale Industries (Attached)
2. Compliance report on the latest consent/renewal of consent order conditions stipulated under Water & Air Acts issued to the unit. (Attached)
3. A consolidated report of analysis of the treated sewage/ trade effluent samples collected by TNPCB Officials during the previous financial year (If applicable). (Attached)
4. A covering requisition letter stating the status of the industry and activities clearly. (Attached)
5. Details of production capacity, actual products manufactured in month wise during the previous financial year. (Attached)
6. Consent fee under Water and Air Acts payable to the Board. (Attached)
7. Green Belt Photos (Attached)
8. Remarks reply letter 1 (Attached)
9. Annexure (Attached)

Declaration

1. I certify that all the information / data supplied are true and I have not suppressed any relevant information. I am aware that furnishing incorrect information / suppression of relevant information attracts the penal action under Chapter VI of the Air (Prevention & Control Of Pollution) Act, 1981 as amended.
2. I hereby undertake to make a fresh application for consent in case of change in either of a product/point of discharge or in quantity of emission or of its quality.
3. I hereby undertake to abide by the directions/instructions issued by the Board from time to time.
4. I hereby undertake to apply for consent to operate/renewal of consent along with the required details 30 days prior to the expiry of consent order.

**Signature of the Applicant
Name and Designation**

Place :

Date :



**TAMIL NADU POLLUTION CONTROL BOARD
FORM-II**

**Application for consent under section 25/26 of the Water (Prevention and Control of Pollution) Act 1974,
as amended (Central Act 6 of 1974)**

(See rule 26 of Tamil Nadu Water (Prevention and Control of Pollution) Rules, 1983)

(To be submitted in Duplicate)

1. [a] Full Name of the applicant : R Ashokkumar
(Occupier of the unit)
- [b] Designation : The Commissioner
- [c] Office address with pin code : S.F.No.2/2,2/3 (P) & 2/4 (P),
Rasipuram Village, Rasipuram Taluk
and Namakkal District.,637408
- [d] Factory address with pin code : S.F.No.2/2,2/3 (P) & 2/4 (P),
Rasipuram Village, Rasipuram Taluk
and Namakkal District.,637408
- [e] Phone no. with STD code : -
- [f] Fax no. with STD code : -
- [g] Email Id : eepfslm@gmail.com
- [h] Website address :
- [i] Mobile No. : 9865909098
2. Full Name of the Unit : RASIPURAM STP
3. Location of the unit :
- [a] Survey No/TS No : 2/2,2/3 (P) & 2/4 (P)
- [b] Village/Town : RASIPURAM
- [c] Taluk : RASIPURAM
- [d] District : Namakkal
4. Local body Name & Type : RASIPURAM Municipality
5. Land Status : Owned
- Extent of land (in Hectares) :
- [a] Total : 2.25
- [b] Build up area : 0.40
- [c] Solid waste Storage/Disposal area : 1.50
- [d] Green Belt/Irrigation area : 0.05
- [e] Vacant area {a-(b+c+d)} : 0.3
6. Details of raw materials used :

SL.No.	Name of the raw material	Quantity	Unit	Principal Use
1.	Sewage and Sullage	6.96	MLD	for treatment

7. Details of fuel used :

SL.No.	Name of fuel	Points of use	Quantity in T/d	Calorific Value	Ash Content	Sulphur Content
1.	Diesel	DG set - 250 KVA	0.5			

8. Details of products manufactured :

SL.No.	Name of the product	Quantity	Unit	End Use
Products				
1.	Treatment of Sewage (Sewage Treatment Plant)	6.96	MLD	Discharge d at the outlet point of Thatankuttai Lake
By Products				
Intermediate Products				

9. Manufacturing Process :

Raw Sewage connected from houses will be carried in a collection sewer network and treated in the sewage treatment plant where it is treated by Modified Activated Sludge Process. The final effluent will be disposed in Thattankuttai Aeri

10. [a] Water Source Details :

SL. No.	Source Type.	Source Name	Quantity
1.	Municipal Supply	River Cauvery	8700.0

[b] Water Consumption Details :

SL. No.	Source Consumption	Quantity (KL/D)
1.	WC-II: Domestic	3.0
2.	Municipality	8697.0

11. Details of sewage/trade effluent generation :

a). Sewage Generation Details

Total Sewage Generation Quantity :6960.00 KLD		
S.No.	Source	Quantity(KLD)
1.	Sewage	6960.0

b). Trade Effluent Generation Details

Total Trade effluent Generation Quantity : 0.00 KLD		
S.No.	Source	Quantity(KLD)

12. Details of Sewage/effluent treatment plant :

a). Sewage Treatment Plant Details

Treatment status: Individual STP

SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Receiving Chamber	1	3.7*3.7*1.30(TD)
2.	Coarse Screen Chamber	1	5*0.8*0.90(TD)
3.	Fine Screen Chamber	1	5.0*0.8*0.90(TD)
4.	Grit Chamber	1	4.0*4.0*1.8(TD)
5.	Flow measuring Channel	1	6.0*0.80*0.90(TD)
6.	Distribution Chamber	2	2.0*2.0*1.30(TD)
7.	Aeration Tank	2	32*16*5.0(TD)
8.	Secondary Clarifier	2	15.5 dia*4.0(TD)
9.	Chlorine Contact Tank	1	8.0 dia *3.50(TD)
10.	Sludge sump	1	3.5 dia*3.5(TD)
11.	Centrifuge House	1	7.0*4.0*4.5(TD)
12.	Chlorinator Room	1	6.0*5.0*5.3(TD)

b). Trade Effluent Treatment Plant Details

Treatment status: No trade effluent and hence does not arise

13. Details of sewage/trade effluent disposal :

a). Sewage Disposal Details

S.No.	Description of Outlet	Quantity(KLD)	Disposal
1.	Treated Sewage	6960.0	Discharged at the outlet point of Thattankuttai lake

b). Trade Effluent Disposal Details

S.No.	Description of Outlet	Quantity(KLD)	Disposal
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14. [a] Details of Non Hazardous Solid Wastes :

SL. No.	Nature of Solid Waste	Quantity	Unit	Mode of disposal	Area of land earmarked for storage/disposal(in sq.Metre)
1.	STP sludge	250	Kg/Day	Compost Yard	28
2.	Grits and solids	10	Kg/Day	Compost Yard	2

14. [b] Details of Hazardous Waste :

SL. No.	Name of Process	Name of Process Waste (Category No)	Quantity T/Y	Waste Type	Waste Storage	Waste Disposal	Area earmarked for Storage/ Disposal
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15. Total Gross Fixed Assets (GFA) (Rs. in Lakhs) : 561.52
16. Cost of water Pollution Control Measures (Rs. in Lakhs) : 0.39
17. No. of Employees working per day (including contract workers) : 10
18. Date of commissioning : 22/11/2019
19. Details of habitation: (All the habitation located within 1KM radius of the unit) :

SL.No.	Name of habitation	Distance in Kms	Population
1.	Rasipuram	0	60500

20. [a] Name of the nearby Roadways : SH-79, Rasipuram - Attur Road
[b] Distance from the site in Kms : 2.3
21. Details of water bodies like lakes/rivers/canals within a radius of 1 KM and rivers within a radius of 5KM :
- [a] Name of the Water Source : No
[b] Distance (in meters) :
22. [a] Land use classification of the site : Non-Planned Area
[b] Authority which classified the land use : D T C P
- 23 Name and distance of the sensitive area like places of Archeological importance, National Park, Wild Life World Sanctuary, Marine National Park, Mangrove Forests, Reserved Forests, Marsh Lands if any located within 10 KM radius of the unit : No
24. Is the unit is located within 1 Km from marine coastal area (sea, estuaries, back waters) : NO
If yes please mention the distance from the unit :
25. Name and address of all Directors/Partners :

SL.No.	Name of Partner	Designation	Address
1.	Chandrasekar	Commissioner	Rasipuram Municipality, No.6/72, Bharathidhasan Salai, Rasipuram, Namakkal

List of Documents as per rule:-

1. The latest Audited Balance Sheet/Auditor certificate showing the Gross Fixed Assets (GFA) without depreciation of the unit in the prescribed format. Audited balance sheet is compulsory for all large and medium scale Industries (Attached)
2. Compliance report on the latest consent/renewal of consent order conditions stipulated under Water & Air Acts issued to the unit. (Attached)
3. A consolidated report of analysis of the treated sewage/ trade effluent samples collected by TNPCB Officials during the previous financial year (If applicable). (Attached)
4. A covering requisition letter stating the status of the industry and activities clearly. (Attached)
5. Details of production capacity, actual products manufactured in month wise during the previous financial year. (Attached)
6. Consent fee under Water and Air Acts payable to the Board. (Attached)
7. Green Belt Photos (Attached)
8. Remarks reply letter 1 (Attached)
9. Annexure (Attached)

Declaration

1. I certify that all the information / data supplied are true and I have not suppressed any relevant information. I am aware that furnishing incorrect information / suppression of relevant information attracts the penal action under section 42 of Water (P&CP) Act, 1974 as amended.
2. I hereby undertake to make a fresh application for consent in case of change of either of a product/point of discharge or of the quantity of discharge or its quality.
3. I hereby undertake to abide by the directions/instructions issued by the Board from time to time.
4. I hereby undertake to apply for consent to operate/renewal of consent along with the required details 30 days prior to the expiry of consent order.

Signature of the Applicant
Name and Designation

Place :

Date :



4352

TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry :

RED



CONSENT ORDER NO. 2208245769699 DATED: 30/11/2022.

PROCEEDINGS NO.F.0511NML/RM/JCEE-M/TNPCB/NML/A/2022 DATED: 30/11/2022

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT -M/s. RASIPURAM STP , S.F.No. 2/2,2/3 (P) & 2/4 (P), RASIPURAM village, Rasipuram Taluk and Namakkal District - Renewal of Consent for the operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) -Issued- Reg.

REF: 1.CTOProceedingNo.T1/TNPCB/F.0511NML/RM/NML/W&A/2019 dated 01.11.2019.
2.Proceeding No.T6/TNPCB/F.0511NML/RM/NML/W&A/2021dated 14.12.2021.
3.Unit's application for renewal consent through online vides application number 45769699 dated 09.07.2022 and resubmitted on 03.08.2022.
4.Board's Proceeding No. 61 dated 23.08.2022.
5.IR.No : F.0511NML/RM/AE/NML/2022 dated 28/09/2022.

RENEWAL OF CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Commissioner
M/s.RASIPURAM STP,
S.F.No. 2/2,2/3 (P) & 2/4 (P),
RASIPURAM village,
Rasipuram Taluk,
Namakkal District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31, 2023

MALAIYANDI MUTHAIAH
Digitally signed by
MALAIYANDI MUTHAIAH
Date: 2022.12.01 11:30:05
+05'30'

**Joint Chief Environmental Engineer-
Monitoring,
Tamil Nadu Pollution Control Board,
Salem**

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Treatment of Sewage (Sewage Treatment Plant)	6.96	MLD

2. This renewal of consent is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
01	DG Set- 250 KVA	Acoustic enclosures with stack	6.0	
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	DG Set-250 KVA-1 No	Noise	Acoustic Enclosure	

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

Special Additional Conditions:

- i. The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.
- ii. The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

Additional Conditions:

- 1.The Municipality shall adhere to the Ambient Air Quality/ Emission standards prescribed by the Board.
- 2.The Municipality shall adhere to the Ambient Noise level standards prescribed by the Board.
- 3.The unit shall continue to develop green belt to attain an area of 25% of the total area with indigenous native tree species and the green belt shall inter-alia cover an entire periphery of the unit.
- 4.The Municipality shall ensure that the operation of the unit does not attract any complaint from the public.
5. The unit shall liable to pay the consent fee and shall remit the difference in amount in case of any revision of consent fee by the Government.
- 6.The Municipality shall maintain good housekeeping practices.
- 7.The Municipality shall not use "use and throwaway plastics" such as plastic sheets used for food wrapping , spreading on dining table etc., plastic plates , plastic coated tea cups, plastic tumbler , water pouches and packets, plastic straw, plastic carry bags and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm, stainless steel, glass, porcelain plates/cups/cloth bag, jute bag etc.,

MALAIYANDI
MUTHAIAH

Digitally signed by
MALAIYANDI MUTHAIAH
Date: 2022.12.01 11:30:41
+05'30'

Joint Chief Environmental Engineer-
Monitoring,
Tamil Nadu Pollution Control Board,
Salem

To
The Commissioner,
M/s.RASIPURAM STP,
S.F.No.2/2,2/3 (P) & 2/4 (P), Rasipuram Village, Rasipuram Taluk and Namakkal District.,
Pin: 637408

Copy to:

- 1.The Commissioner, RASIPURAM-Municipality, Rasipuram Taluk, Namakkal District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. The District Environmental Engineer, Tamil Nadu Pollution Control Board, NAMAKKAL for favour of kind information.
4. File

POLLUTION PREVENTION PAYS

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4361

TAMILNADU POLLUTION CONTROL BOARD

RED



CONSENT ORDER NO. 2208145769699 DATED: 30/11/2022.

PROCEEDINGS NO.F.0511NML/RM/JCEE-M/TNPCB/NML/W/2022 DATED: 30/11/2022

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT - M/s. RASIPURAM STP , S.F.No. 2/2,2/3 (P) & 2/4 (P), RASIPURAM village, Rasipuram Taluk and Namakkal District - Renewal of Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) - Issued- Reg.

REF: 1.CTOProceedingNo.T1/TNPCB/F.0511NML/RM/NML/W&A/2019 dated 01.11.2019.
2.Proceeding No.T6/TNPCB/F.0511NML/RM/NML/W&A/2021dated 14.12.2021.
3.Unit's application for renewal consent through online vides application number 45769699 dated 09.07.2022 and resubmitted on 03.08.2022.
4.Board's Proceeding No. 61 dated 23.08.2022.
5.IR.No : F.0511NML/RM/AE/NML/2022 dated 28/09/2022.

RENEWAL OF CONSENT is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Commissioner
M/s.RASIPURAM STP,
S.F.No. 2/2,2/3 (P) & 2/4 (P),
RASIPURAM Village ,
Rasipuram Taluk ,
Namakkal District .

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31, 2023

MALAIYANDI MUTHAIAH
Digitally signed by
MALAIYANDI MUTHAIAH
Date: 2022.12.01 11:31:27
+05'30'

Joint Chief Environmental Engineer-
Monitoring,
Tamil Nadu Pollution Control Board,
Salem

POLLUTION PREVENTION PAYS**அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !**



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Treatment of Sewage (Sewage Treatment Plant)	6.96	MLD

2. This renewal of consent is valid for operating the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Treated Sewage	6960.0	Discharged at the outlet point of Thattankuttai lake
Effluent Type : Trade Effluent			





TAMILNADU POLLUTION CONTROL BOARD

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

Additional Conditions:



POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

1. Sewage Treatment Plant [STP] shall be operated and maintained efficiently and continuously for the treatment of sewage generated so as to bring the quality of treated sewage to achieve the discharge standards prescribed by the TNPC Board consistently before discharge.
2. The revised standards for Sewage Treatment Plants prescribed by MoEF&CC vide Notification dated 13.10.2017 for treated sewage parameters [pH-6.5 to 9.0, BOD-30mg/L, TSS< 100 mg/L and Fecal Coliform (FC) <1000MPN/100ml] shall be achieved before 12.10.2022.
3. The Municipality shall dispose the treated sewage into outlet point of the Thattankuttai Lake after satisfying the standards prescribed by the Board.
4. It shall be ensured that no flooding/stagnation of treated/untreated sewage within the STP site under any circumstances.
5. The Municipality shall not create any adverse impact on the existing environmental condition under any circumstances.
6. In the event of any unpleasant incident/accident of any kind in the STP area the unit shall hold personally responsible for the incident.
7. Online Continuous Effluent Monitoring System (OCEMS) shall be installed to monitor continuously the treated sewage parameters such as pH, Total Suspended Solids, COD, BOD and Flow as directed by Central Pollution Control Board within three months.
8. The Municipality shall explore the maximum possibilities of utilizing the treated sewage for industrial activities/ Irrigation activities.
9. It shall be ensured that mechanical cleaning of STP components is adopted at all times with all safety precautions.
10. The solid waste of bio degradable & non bio degradable, treatment sludge, etc generated during operation of the STP shall be properly collected, segregated and disposed as per the provision of Solid Waste (Management and Handling) Rules, 2016.
11. The Municipality shall dispose the solid waste (STP bio sludge) generated for further beneficial use then and there without accumulation inside the premises.
12. Adequate EMFMs at the inlet and outlet of the STP with computer recording arrangement shall be provided for measurement of sewage flow continuously
13. The municipality shall ensure that the treated sewage is disinfected by physical means such as UV radiation/Ozonation etc and shall carry out the present post disinfection process for treated sewage before it is disposed into the out let of Thattankuttai Lake.
14. The directions issued by TNPCB vide Proc. No. T6/TNPCB/ F.5656/ STP/ 2021-2 dt. 18.06.2021 shall be complied with Treated sewage samples shall be analysed (including the parameter Fecal Coliform) regularly through TNPCB Lab and furnish the report to the TNPC Board periodically.
15. The mobile application launched by CPCB for transmission of STP operational data shall be downloaded and uses it for upload of the STP operational data to the CPCB server on weekly basis as per the CPCB directions dated 15.02.2021.
16. Mechanical filter press shall be provided instead of centrifuge.
17. Energy meter shall be provided to record the energy consumption for handling the sewage and records shall be maintained.
18. The Municipality shall follow all the safety precautionary measures to be adopted in the process, Handling and storage of Chlorine.
19. The Municipality shall Install and maintain the Chlorine detector with alarm to detect any leakage of chlorine from the chlorine cylinder within three months time.
20. The Municipality shall keep Personal Protective Clothing, Emergency repair kit and other personal protective equipments like Goggles, eye and body shower etc., to attend any emergency situation.
21. The Municipality shall employ the trained personnel in handling the Chlorine.
22. The Municipality shall comply the provisions of the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 as amended.
23. The unit shall not clean the STP tanks manually and it shall be carried out only by mechanical system with prior intimation to the DEE/NML.
24. Necessary safety equipments, Testing Kits, goggles, aprons, gloves, masks, gas detectors etc., should be made available in the STP premises and the same shall be used properly while carrying out the cleaning operation.
25. The Municipality shall take adequate precautionary measures to prevent fly and odour nuisance.
26. The Municipality shall maintain good housekeeping practices and shall continue to develop the green belt within the premises.
27. The Municipality shall ensure that the operation of the unit does not attract any complaint from the public.
28. The unit shall liable to pay the consent fee and shall remit the difference in amount in case of any revision of consent fee by the Government.
29. The "Action plan for usage of treated waste water from Sewage Treatment Plants" prepared by Municipal Administration and Water Supply Department, Government of Tamil Nadu shall be followed.
30. The Rasipuram Municipality shall comply with the orders of the Hon'ble NGT in the Original

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

Application No.51/2015 & Original Application No 673/2018 from time to time.
31."Single-use and throw away plastics items" such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness shall not be used within the premises. Instead, it shall be encouraged to use eco friendly alternative such banana leaf, areca nut palm plate, stainless steel, glass, porcelain plates / cups, cloth bag, jute bag etc.

MALAIYANDI
MUTHAIAH

Digitally signed by MALAIYANDI
MUTHAIAH
Date: 2022.12.01 11:52:02
+05'30'

Joint Chief Environmental Engineer-
Monitoring,
Tamil Nadu Pollution Control Board,
Salem

To
The Commissioner,
M/s.RASIPURAM STP,
S.F.No.2/2,2/3 (P) & 2/4 (P), Rasipuram Village, Rasipuram Taluk and Namakkal District.,
Pin: 637408

Copy to:

- 1.The Commissioner, RASIPURAM-Municipality, Rasipuram Taluk, Namakkal District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. The District Environmental Engineer, Tamil Nadu Pollution Control Board, NAMAKKAL for favour of kind information.
4. File

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !

Category of the Industry :

RED

CONSENT ORDER NO. 2108132771438 DATED: 14/12/2021.

PROCEEDINGS NO.T6/TNPCB/F.0511NML/RM/NML/W/2021 DATED: 14/12/2021

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT – M/s. RASIPURAM STP , S.F.No. 2/2,2/3 (P) & 2/4 (P), RASIPURAM village, Rasipuram Taluk and Namakkal District - Renewal of Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

REF: 1. Proceedings No.: T1/TNPCB/F.0511NML/RM//NML/W&A/2019 dt. 01/11/2019
2. IR.No : F.0511NML/RM/AE/NML/2021 dated 11/11/2021

RENEWAL OF CONSENT is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as “The Act”) and the rules and orders made there under to

The Commissioner
M/s.RASIPURAM STP,
S.F.No. 2/2,2/3 (P) & 2/4 (P),
RASIPURAM Village ,
Rasipuram Taluk ,
Namakkal District .

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31, 2022

JOSEPHINESAHAYARANI Digitally signed by JOSEPHINESAHAYARANI
Date: 2021.12.15 16:48:25 +05'30'
**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Treatment of Sewage (Sewage Treatment Plant)	6.96	MLD

2. This renewal of consent is valid for operating the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Treated Sewage	6960.0	Discharged at the outlet point of Thattankuttai lake
Effluent Type : Trade Effluent			

Additional Conditions:

1. The Municipality shall operate and maintain the Sewage Treatment plant continuously and effectively so as to achieve the standards prescribed by the Board.
2. The Municipality shall dispose the treated sewage into downstream of the Tattankutai lake after Satisfying the standards prescribed by the Board
3. The Municipality shall not discharge the untreated sewage into downstream of the Thattankuttai lake under any circumstance.
4. The Municipality shall not create any adverse impact on the existing environmental condition under any circumstances.
5. The Municipality shall install electromagnetic flow meter at the outlet of the STP with computer recording arrangements within 3 months as committed.
6. The municipality shall develop baseline data for the ground water quality in and around the unit's premises.
7. The Municipality shall dispose the solid waste generated for further beneficial use then and there without accumulation inside the premises.
8. The Municipality shall explore the maximum possibilities of utilizing the treated sewage for industrial activities/ Irrigation activities
9. The Municipality shall declare the lands which are located within a radius of 100m from the STP as no development zone in consultation with DTCP and develop green belt.
10. The Municipality shall follow all the safety precautionary measures to be adopted in the process, Handling and storage of Chlorine.
11. The Municipality shall Install and maintain the Chlorine detector with alarm to detect any leakage of chlorine from the chlorine cylinder within three months time.
12. The Municipality shall keep Personal Protective Clothing, Emergency repair kit and other personal protective equipments like Goggles, eye and body shower etc., to attend any emergency situation
13. The Municipality shall employ the trained personnel in handling the Chlorine.
14. The Municipality shall comply the provisions of the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 as amended.
15. The Municipality shall take adequate precautionary measures to prevent fly and odour nuisance.
16. The Municipality shall maintain good housekeeping practices
17. The Municipality shall ensure that the operation of the unit does not attract any complaint from the public.
18. The Municipality shall provide rain water harvesting facilities so as to increase the ground water recharge in that area.
19. The STP shall follow the "Action plan for usage of treated waste water from Sewage Treatment Plants" prepared by Municipal Administration and Water Supply Department, Government of Tamil Nadu.
20. The unit shall conduct ROA of sewage through TNPCB lab and furnish the report of the same to the Board.
21. The Municipality shall provide UV treatment system for the disinfection of the treated sewage instead of chlorination.
22. The Municipality shall provide Mechanical filter press instead of centrifuge.
23. The Municipality shall provide energy meter to record the energy consumption for handling the sewage and records shall be maintained.
24. The Municipality shall ensure mechanical cleaning of treatment units and to avoid manual cleaning of treatment units during maintenance.
25. The STP shall achieve the new STP standards prescribed as per MoEF Notification Dt 13.10.2017 (pH- 6.5-9,BOD-30 mg/l, TSS <100 mg/l, Fecal coliform<1000MPN/100ml) within 12.10.2022.
26. The unit shall furnish action plan Proc. No. T6/TNPCB/F.5656/STP/2021-2 dt. 18.06.2021 within a month.
27. The unit shall analyse the Thattankuttai lake water through TNPCB and ROA shall be furnished to the Board within a month.

JOSEPHINESAHAYARANI Digitally signed by JOSEPHINESAHAYARANI
Date: 2021.12.15 16:48:53 +05'30'
For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

To
The Commissioner,
M/s.RASIPURAM STP,

S.F.No.2/2,2/3 (P) & 2/4 (P), Rasipuram Village, Rasipuram Taluk and Namakkal District.,
Pin: 637408

Copy to:

- 1.The Commissioner, RASIPURAM-Municipality, Rasipuram Taluk, Namakkal District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, NAMAKKAL.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Salem.
4. File

- Industry Profile
- Apply For Consent
- Change Password
- Delete Application
- Consent Fee Calculator
- Online Payment Verification
- View Notices 0



Welcome RASIPURAM STP

Date : 20-7-2023

Consent Application Details

Application No : 53081166

Send us your feedback
and suggestions

click here for any kind
complaints or query

Congratulations! Application re-submitted successfully.

Please submit the signed hard copy of application with required signed enclosures to concerned District office on request of DEE/AEE concerned.

Your Consent Application application has been received under the Application Number **53081166**. (Note this number for future communication and know the online status of the application submitted)

Submitted application is under processing. Please send the following documents by post/by hand. You may ignore sending the documents which have been uploaded online.

- 1) A covering requisition letter stating the status of the industry and activities clearly.
- 2) Details of production capacity, actual products manufactured in month wise during the previous financial year.
- 3) Details of changes if any in the quantity of sewage/trade effluent generated and mode of disposal of the same indicated against in the original consent order(If applicable).
- 4) Details of changes if any in the quantity of emission and number and height of chimney/stacks indicated against in the original consent order(If applicable).
- 5) Details of changes if any in the name or in the management of the company(If applicable).
- 6) A consolidated report of analysis of the treated sewage/ trade effluent samples collected by TNPCB Officials during the previous financial year (If applicable).
- 7) Latest reports of AAQ, Stack Monitoring and Noise Level Survey conducted through TNPCB lab during the previous financial year (If applicable).
- 8) Compliance report on the conditions of latest Hazardous waste Authorisation/Biomedical Waste Authorisation issued to the unit (If applicable).
- 9) Compliance report on the latest consent/renewal of consent order conditions stipulated under Water & Air Acts issued to the unit.
- 10) The latest Audited Balance Sheet/Auditor certificate showing the Gross Fixed Assets (GFA) without depreciation of the unit in the prescribed format.Audited balance sheet is compulsory for all large and medium scale Industries
- 11) Consent fee under Water and Air Acts payable to the Board.
- 12) Copy of Latest Environmental Statement (If Applicable).
- 13) Calibration Certificate for EMFM obtained from Laboratories approved by Weights and Measures Department

To view the submitted application form click onto "View Application Form" and To print the application form click onto "Print Air Application Form" and "Print Water Application Form"

[View Application Form](#)

[Print Air Application Form](#)
[Print Water Application Form](#)

In case documents have not been submitted online, kindly send the above documents at the earliest to start application processing on the below address or at corresponding regional office:

Head Office Address
Member Secretary
Tamil Nadu Pollution Control Board
76, Mount Salai, Guindy, Chennai - 600 032,
Chennai, India
Phone: +91-44 - 22353134, 22353141
Website: <http://www.tnpcb.gov.in>
District Office Address